

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:619  
ANSWERED ON:03.08.2011  
PROPOSALS FOR NEW DEEMED UNIVERSITIES  
Meghe Shri Datta Raghobaji

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has received proposals to establish new deemed universities in various States during the last three years and the current year;
- (b) if so, the details thereof and the status of the proposals;
- (c) the time by which pending proposals are likely to be approved;
- (d) whether the University Grants Commission has granted the status of deemed universities to various institutions despite the matter being sub-judice; and
- (e) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a) Yes, Sir. The UGC (Institutions Deemed to be Universities) Regulations, 2010 have come into force w.e.f. 26/05/2010 and all proposals from institutions for higher education seeking declaration as institution deemed to be university are examined under these Regulations. Further, UGC has informed that all the proposals received prior to the publication of the above Regulations have been returned to the applicants with the request to re-submit the proposals, if eligible, under the new Regulations.
- (b) So far, nineteen (19) institutions have applied seeking declaration as institution deemed to be university from the date the UGC (Institutions Deemed to be Universities) Regulations, 2010 have come into force.
- (c) Neither the Regulations, referred to in (b) above, prescribe any specific time frame nor it is possible to anticipate a time frame for disposal of all pending applications.
- (d) No, Sir. It is the Central Government which declares institutions for higher education as institutions deemed to be university under Section 3 of the UGC Act 1956.
- (e) Does not arise in view of reply to (d) above.